

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUNSHINE FASTECH LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Sunshine Fastech Limited
2.	Date of incorporation of corporate debtor	14/02/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. of corporate debtor	U27101GJ2012PLCO69027
5.	Address of the registered office and principal office (if any) of corporate debtor	Shed No.9, 10 and 27, Fasteners Park, Nr. Savathi Jain Tirthdham, Vilege-Rupal, , Ta-Bavla, Ahmedabad, Bavla, Gujarat, India, 382220
6.	Insolvency commencement date in respect of corporate debtor	11-08-2026
7.	Estimated date of closure of insolvency resolution process	07-02-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kinjalkumar Madhubhai Chaudhary (IBBI/IPA-001/IP-P-02196/2020-2021/13463)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	9-B, Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad, Gujarat ,380014 Email: cakmchaudhary@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9B, Vardan Tower, Lakhudi Circle, Nr. Vimal House, Navrangpura, Ahmedabad- 380014 Email: cirp.sunshinefastech@gmail.com
11.	Last date for submission of claims	25-08-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Sunshine Fastech Limited on 11.08.2026.

The creditors of M/s. Sunshine Fastech Limited, are hereby called upon to submit their claims with proof on or before 25-08-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14-08-2026
Place: Ahmedabad


 Mr. Kinjalkumar Madhubhai Chaudhary
 Interim Resolution Professional
 Sunshine Fastech Limited
 Reg. no.: IBBI/IPA-001/IP-P-02196/2020-2021/13463
 AFA Validity: 31-12-26



Home First Finance Company India Limited

CIN: L65990MH2010PLC240703, Website: homefirstindia.com

Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

APPENDIX- IV-A [See proviso to rule 8 (6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor. the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said property/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

Sr. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Reserve Price	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of Emd & Documents	Number of Authorised officer
1.	Mangalbai Anil Jodage, Anil Santosh Jodage,	Plot No-266, Aradhana Dream Vibhag 1, Block Number-159, 162. After consolidation New Block Number: 159, Behind Gram Panchayat Jolva Gam Palsana, Surat, 394305 Bounded by East-Adjoining society internal road, West-Adjoining plot number: 273, North- Adjoining plot numbers: 267 and 265, South-Adjoining plot number: 264.	03-01-2026	866,596	07-03-2026	930,000	93,000	14-09-2026 (11am-2pm)	12-09-2026 (upto 5pm)	9974711232

E-Auction Service Provider

Company Name : e-Procurement Technologies Ltd. (Auction Tiger).
Help Line No :.079-35022160 / 149 / 182 Contact Person : Ram Sharma -8000023297
e-Mail id : rampasad@auctiontiger.net and support@auctiontiger.net.

E-Auction Website/For Details, Other terms & conditions

<http://www.homefirstindia.com>
<https://homefirst.auctiontiger.net>

A/c No: for depositing EMD/other amount

911020005835824-
Home First Finance Company India Ltd
Axis Bank Ltd., Bangalore KT

Branch IFSC Code

UTIB00000009

Name of Beneficiary

Authorized Officer,
Home First Finance Company India Limited

Bid Increment Amount – Rs. 10,000/-. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://homefirst.auctiontiger.net>). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, in case of any discrepancy English Version of the Notice will be treated as authentic.

Statutory 30 Days SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 14-08-2026 Place: Gujarat

Signed by Authorized Officer, Home First Finance Company India Limited

PUBLIC NOTICE

Notice is given on behalf of my client public in large Bharatsinh Gomsanish Solanki and Fatehsinh Gomsanish Solanki Owner of the below mentioned Scheduled property which is described in the below "SCHEDULE" among that said Owners original chain document; which was registered before Sub - Registrar, (Bardoli) Surat, District: Surat vide Sale Deed No. 612/1995 dated 05/06/1995. Sale Deed No. 183/1989 dated 21/02/1989 and Sale Deed No. 134/1989 dated 21/02/1989 among them Original Registration Receipts of such Sale Deed's above mentioned Serial number was lost by them and duly not found And Now, Bharatsinh Gomsanish Solanki and Fatehsinh Gomsanish Solanki had decided to avail/availed credit facility from BANK OF BARODI and Mortgage the said Schedule property.

Therefore any person(s) having any claim in respect of the above referred property or part thereof by way of sale, exchange, mortgage, charge, gift, maintenance, inheritance, possession, lease, tenancy, sub-tenancy, lien, license, hypothecation, transfer of title or beneficial interest under any trust right of prescription or pre-emption or under any agreement or other disposition or under any decree, order or award or otherwise claiming, howsoever, are hereby requested to make the same known in writing together with supporting documents to the undersigned at their office within of 7 days (both the days inclusive) of the publication hereof failing which the claim of such person(s) will be deemed to have been waived and/or abandoned.

PROPERTY SCHEDULE

All that piece and parcel of property bearing [1] Plot No. 1 admeasuring area 1330.00 sq. ft. i.e. equivalent to 123.60 sq. mtrs. and [2] Plot No. 2 admeasuring area 1050.00 sq. ft. i.e. equivalent to 97.60 sq. mtrs. of the land bearing Revenue Survey No. 60/2 admeasuring about 2307.00 Sq.Mtrs of "Madhuvan Housing Society" of Moje village: Bardoli; Taluka/Sub-District: Bardoli; District: Surat.

Place: Surat
Dated: 14-08-2026

Garish K. Patel (Advocate)
Office: 1/624, GF, Kharva Street, Nr Sarang Gym, Opp. Bahumali Building, Tirupati Plaza Rd., Nanpura, Surat-395001. Mo. 9016288010



LIC Housing Finance Limited

Ahmedabad Back Office: Shop No. 207-210,
Span Trade Center, II Floor, Paldi, Ahmedabad - 380006, Gujarat

Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the Loan Account Became NPA, therefore The Authorised Officer (AO) Under Section 13(2) of Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act. 2002 had issued 60 day demand notice to the borrower as given in the table. According to the Notice if the Borrowers does not deposit the amount within 60 days, from the date of paper publication the amount will be recovered from auction of the Security as given below. As the demand notice was sent to the borrower, the notice was not served upon the borrower as Authorised officer has not received the acknowledgment of the said demand notice. The copy of the demand notice has also affixed on the outer part of the security. Therefore you are informed to deposit the loan amount along with future interest and recovery expenses within 60 days, otherwise under the provisions of Section 13(4) and 14 of the said Act., the AO is free to take possession to recover the loan amount by auction of the Security as mentioned in the below Schedule.

Sr. No.	Loan Account No./ Name of Borrowers	Description of secured Asset	Demand Notice Issue Date	Loan availed (RS)	O/s Amt as on Demand Notice
1	Mr. Dhavaikumar Bharatbhai Nayi Borrower-1 Mrs. Sushilaben Bharatkumar Nayi Borrower-2 Flat No F-6, 2nd Floor, Block F, Pramukhnagar Shree (narayan) Co-op Hsg Society,vill-chandlodiya, Tal-sabarmati, Ahmedabad, Gujarat-380061 Loan A/c No. 611200003845 & 611200003847	Flat No F-6, 2nd Floor, Block F, Pramukhnagar Shree (narayan) Co-op Hsg Society,vill-chandlodiya, Tal-sabarmati, Ahmedabad, Gujarat-380061	11/08/2026	Rs. 6,80,000 Rs. 11,25,000	Rs. 6,21,140.76/- Rs. 10,63,030.17/- + Future Int. & Other Exp.
2	Mr. Vinodbhai Ambalal Patel Borrower - 1 Mrs. Jigisha Vinodbhai Patel Borrower - 2 Mr. Kishan Vinodbhai Patel Borrower - 3 Flat No. B/501, Fifth Floor, Block No. B,Avaneesh Heights, Khata No. 720, Old Survey No. 292/1, 292/2, 292/3, 292/4, 292/5 & 292/6, Block No. 423/B, T.P.S. No. 53/A, F.P. No.34, Near Shilaj Circle, S. P. Ring Road, Moje - Shilaj, Taluka - Ghatlodia, Dist. - Ahmedabad - 380059. Loan A/c No. 611200004632	Flat No. B/501, Fifth Floor, Block No. B,Avaneesh Heights, Khata No. 720, Old Survey No. 292/1, 292/2, 292/3, 292/4, 292/5 & 292/6, Block No. 423/B, T.P.S. No. 53/A, F.P. No.34, Near Shilaj Circle, S. P. Ring Road, Moje - Shilaj, Taluka - Ghatlodia, Dist. - Ahmedabad - 380059	11/08/2026	Rs. 36,51,000	Rs. 36,19,014.93 /- + Future Int. & Other Exp.
3	Mr. Khumansinh Ravubha Jadoja Borrower - 1 Block No. B-42, Ashapura Krupa, Gandhinagar Colony, City Survey No. 14/G/6, Ward No. 12, Sheet No. 35, Survey No. 4821, Bedeshwar Road, Behind Railway Station, Behind Brook Bond Factory, Moje - Jamnagar - 361002. Mr. Pradumansinh H. Gohil Guarantor Block No. 24, Room No. 292, Shashtri Nagar, Machhar Nagar, Dangarwada, Bedeshwar, Jamnagar - 361002. Loan A/c No. 611400001711 & 611400001727	Block No. B-42, Ashapura Krupa, Gandhinagar Colony, City Survey No. 14/G/6, Ward No. 12, Sheet No. 35, Survey No. 4821, Bedeshwar Road, Behind Railway Station, Behind Brook Bond Factory, Moje - Jamnagar - 361002.	11/08/2026	Rs. 16,00,000 Rs. 5,50,000	Rs. 15,02,150.27/- Rs. 4,24,038.13/- + Future Int. & Other Exp.
4	Mr. Mitesh Bhikhabhai Solanki Borrower House No. 19, Suraj Nagar, Idgahwad, Opp. Paras Police Chowki, Kaargam, Dist.- Surat - 395004 Mr. Atik Rajendra Kansara Guarantor Plot No. 36, Bhaktidham Society, Behind Anival Party Plot, Honeypark, Adajan, Dist. - Surat - 395009. Loan A/c No. 61150000568 & 611500007472	Flat No. 103, First Floor, V - Raj Palace, Gamtal Nondh No. 197 & 202, City Survey Ward Fulpada -1, Nondh No. 225/2 & 230, Near Brahmin Falia,Opp. Yogeshwar Complex, Moje - Fulpada, Dist.-Surat- 395004.	11/08/2026	Rs. 10,00,000 Rs. 7,00,000	Rs. 7,02,921.02/- Rs. 6,28,780.22/- + Future Int. & Other Exp.
5	Mr. Anubhai Nagjibhai Khunt Borrower - 1 Mrs. Rekhaben Anubhai Khunt Borrower - 2 Flat No. A-2/101, Shlok Residency, Near Mauni International School, Opp. Sai Puja Residency, Green Road, Utran, Dist. -Surat- 394105. Loan A/c No. 611500010060 & 612700004682	Plot No. 3, Chamunda Residency, Survey No. 413, Block No. 408, Near Indian Oil Petrol Pump, Near Samjuba Farm, Abrama Road, Moje - Abrama, Taluka - Kamrej, Dist. - Surat - 394150.	11/08/2026	Rs. 9,00,000 Rs. 27,00,000	Rs. 8,65,081.13/- Rs. 25,67,624.92/- + Future Int. & Other Exp.
6	Mr. Paranjay Vijaykumar Fitter Mrs Diya Fitter Flat No. 301, 3rd Floor, Krishna Complex, City Survey No-53.147, Opp Mes Girls Highschool, Kanaiyalal Munshi Marg, Village: Vadodara, Taluka: Vadodara, Gujarat- 390001 Loan A/c No. 611600004677 and 6003160000534	Flat No. 301, 3rd Floor, Krishna Complex, City Survey No-53.147, Opp Mes Girls Highschool, Kanaiyalal Munshi Marg, Village: Vadodara, Taluka: Vadodara, Gujarat- 390001	11/08/2026	Rs. 10,00,000 Rs. 3,80,000	Rs. 9,85,827.95/- Rs. 3,79,262.41/- + Future Int. & Other Exp.
7	Mr Abdulrehman A Mansuri Mr Abdulsattar Abdulrehman Mansuri Dhalvas, Golandajvas,Baradpura, Palanpur, Banaskantha, Gujarat - 385001 Loan A/c No. 612400000784	City Survey. No. 3520, West Side Part, Sheet No. 46, Gulandajvas, Baradpura, Dhalvas, Village/taluka: Palanpur, D i s t r i c t : Banaskantha, Gujarat - 385001	11/08/2026	Rs. 10,00,000	Rs. 9,38,729.36/- + Future Int. & Other Exp.

Sr. No	Loan Account No./ Name of Borrowers	Description of secured Asset	Demand Notice Issue Date	Loan availed (RS)	O/s Amt as on Demand Notice
8	Mr. Maheshbhai Maru Borrower Mr. Vishnu Maheshbhai Maru Borrower Tenament No. 102, UttAar Gujarat Bahuchar, Vijay Co. Op. Housing Soc. Ltd., Sr No. 544 Paiki, Tps No. 54, Fp No. 52 Paiki, Village: Isanpur, Taluka/district: Ahmedabad, Gujarat- 382443 Loan A/c No. 612600000442 & 612600001224 & 6003120000595	Tenament No. 102, UttAar Gujarat Bahuchar, Vijay Co. Op. Housing Soc. Ltd., Sr No. 544 Paiki, Tps No. 54, Fp No. 52 Paiki, Village: Isanpur, Taluka/district: Ahmedabad, Gujarat- 382443	11/08/2026	Rs. 9,45,000 Rs. 10,00,000 Rs. 10,00,000	Rs. 1,63,314.51/- Rs. 9,02,931.96/- Rs. 9,35,802.07/- + Future Int. & Other Exp.
9	Mr. Baldevbhai Dahyabhai Parmar Borrower-1 Mrs. Dinaben Parmar Borrower-2 Flat No. 503, 5th Floor, Building C, Saptak Vihar, Sr No. 618/2, Fp No. 29/2, Tps No. 121, Village: Naroda, Taluka: Asarva, District: Ahmedabad, Gujarat- 382330 Loan A/c No. 612600001584 & 612600001993	Flat No. 503, 5th Floor, Building C, Saptak Vihar, Sr No. 618/2, Fp No. 29/2, Tps No. 121, Village: Naroda, Taluka: Asarva, District: Ahmedabad, Gujarat- 382330	11/08/2026	Rs. 20,00,000 Rs. 5,00,000	Rs. 18,24,802.79/- Rs. 5,00,936.24/- + Future Int. & Other Exp.
10	Mrs. Dipali Bipinkumar Bhatt Borrower - 1 Mr. Rajesh Jayantilal Panchal Borrower - 2 Mr. Jayantibhai Parshotamdas Panchal Borrower - 3 Mrs. Premeelaben Jayantibhai Panchal Borrower - 4 Plot No. 5, Sahjanandam Bungalows, Survey No. 432, T.P.S. No. 2, F.P. No. 23 paiki, Near Jyoti V i d h y a l a y , Takshshila School Road, Moje - Odhav, Dist.- Ahmedabad - 382415 Mr. Pareshkumar Kantilal Prajapati Guarantor C - 429, Umiya Nagar, Vastral Nagar Palika - 17, Vastral, Dist.- Surat- 382418. Loan A/c No. 612600001876	Plot No. 5, Sahjanandam Bungalows, Survey No. 432, T.P.S. No. 2, F.P. No. 23 paiki, Near Jyoti V i d h y a l a y , Takshshila School Road, Moje - Odhav, Dist.- Ahmedabad - 382415	11/08/2026	Rs. 41,90,000	Rs. 39,71,548.77/- + Future Int. & Other Exp.
11	Mrs. Vaidikhatu M Kanungo Borrower-1 Mr. Mubasshirahmedkhan Kanungo Borrower-2 1/3149 - B/1, Kashan E Kanungo, Teen Batti, Kazi Maidan, Gopipura, Dist. Surat, Gujarat- 395001. Loan A/c No. 612700002567 & 612700002608	Plot No. 41 & 06, Devchakra Row House, Vill. Rander, Tal. Adajan, Dist. Surat, Gujarat- 395002	11/08/2026	Rs. 87,00,000 Rs. 35,40,000	Rs. 79,25,812.75/- Rs. 25,50,677.93/- + Future Int. & Other Exp.
12	Mr. Vitthalbhai Ramsang Chavda Borrower-1 Flat No. 1304, 13th Floor, Building A, Mahavir Heights, Rs No. 560-4, Fp No. 291, Tp No. 70, Block No. 997, Khata No. 549, Village: Kosad, Taluka/district: Surat, Gujarat- 394101 Loan A/c No. 612900000175 & 612900000176	Flat No. 1304, 13th Floor, Building A, Mahavir Heights, Rs No. 560-4, Fp No. 291, Tp No. 70, Block No. 997, Khata No. 549, Village: Kosad, Taluka/district: Surat, Gujarat- 394101	11/08/2026	Rs. 14,03,000 Rs. 17,00,000	Rs. 11,30,775.90/- Rs. 14,23,191.38/- + Future Int. & Other Exp.
13	Mr. Atulkumar Seladia Borrower-1 Mrs. Pallviben Atulbhai Seladiya Borrower-2 Mr. Devang Atulbhai Seladiya Borrower-3 Flat No. C/803, R.s. No. 204, T.p.s. No. 1, F.p. No. 10/1 P, Chanakya Co-operative Housing Society, Village/taluka/district: Junagadh, Gujarat- 362001 Loan A/c No. 6003140000878 & 6003140000895	Flat No. C/803, R.s. No. 204, T.p.s. No. 1, F.p. No. 10/1 P, Chanakya Co-operative Housing Society, Village/taluka/district: Junagadh, Gujarat- 362001	11/08/2026	Rs. 21,00,000 Rs. 22,00,000	Rs. 20,27,842.37/- Rs. 22,25,813.44/- + Future Int. & Other Exp.
14	Mr Atulkumar Seladia Mrs Pallviben Atulbhai Seladiya Mr Devang Atulbhai Seladiya Block No. 803, Chanakya C Appartment, Junagadh, Gujarat - 362001 Loan A/c No. 6003140000902	Flat No. 601, Akshardham Complex, Rs No. 104, Plot No. 53.54.55.56/p, Giriraj Main Road,Village/taluka/district: Junagadh, Gujarat- 362001	11/08/2026	Rs. 29,60,000	Rs. 28,78,227.11/- + Future Int. & Other Exp.
15	Mr. Anush Kantilal Solanki Borrower Flat No. A/704, Seventh Floor, Block No. A, Ratnasagar Heights, Survey No. 85, T.P. Scheme No. 66, F.P. No. 6, Near Dharti - 3 Heaven, Opp. Shantideep, New Ranip, Moje Shantideep, New Ranip, Moje - Ranip, Taluka - Sabarmati, Dist.- Ahmedabad - 382480 Loan A/c No. 6003260000274 & 6003280000425	Flat No. A/704, Seventh Floor, Block No. A, Ratnasagar Heights, Survey No. 85, T.P. Scheme No. 66, F.P. No. 6, Near Dharti - 3 Heaven, Opp. Shantideep, New Ranip, Moje Shantideep, New Ranip, Moje - Ranip, Taluka - Sabarmati, Dist.- Ahmedabad - 382480	07/08/2026	Rs. 22,00,000 Rs. 10,00,000	Rs. 22,09,488.10/- Rs. 9,99,538.71/- + Future Int. & Other Exp.

Date : 14.08.2026
Place : Gujarat

Sd/- Authorized Officer
LIC Housing Finance Limited.

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SUNSHINE FASTECH LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	M/s. Sunshine Fastech Limited
2. Date of incorporation of corporate debtor	14/02/2012
3. Authority under which corporate debtor is incorporated/registered	ROC Ahmedabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U27101GJ2012PLC069027
5. Address of the registered office and principal office (if any) of corporate debtor	Shed No.9, 10 and 27, Fasteners Park, Nr.Savathi Jain Tirthdham,Village-Rupal., Ta-Bavla, Ahmedabad, Bavla, Gujarat, India,382220
6. Insolvency commencement date in respect of corporate debtor	11-08-2026
7. Estimated date of closure of insolvency resolution process	07-02-2027
8. Name and registration number of the Insolvency professional acting as interim resolution professional	Mr. Kinjal Kumar Madhubhai Chaudhary (IBBI/PA-001/IP-P-02196/2020-2021/13463)
9. Address and e-mail of the interim resolution professional, as registered with the Board	9-B, Vardan Complex, Nr. Vimal House,Lakhudi Circle, Navrangpura, Ahmedabad,Gujarat -380014 Email: cakmkchaudhary@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	9B, Vardan Tower, Lakhudi Circle, Nr. Vimal House, Navrangpura, Ahmedabad-380014 Email: corp.sunshinefastech@gmail.com
11. Last date for submission of claims	25-08-2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21 ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a Class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://bbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Sunshine Fastech Limited on 11.08.2026. The creditors of M/s. Sunshine Fastech Limited, are hereby called upon to submit their claims with proof on or before 25-08-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-Mr. Kinjal Kumar Madhubhai Chaudhary
Interim Resolution Professional
Sunshine Fastech Limited
Reg. no.: IBBI/PA-001/IP-P-02196/2020-2021/13463
AFA Validity: 31-12-26

Date: 14-08-2026
Place: Ahmedabad

CIN:- L74999GJ2017PLC099606

Corporate Office: 6th Floor 608, West gate D-Block, S G Highway, Makarba, Ahmedabad - 380051

Mo.:- 9925058254/43 **Web:-** www.sunrestlivescience.com

Email id:- info@sunrestlivescience.com



NOTICE OF NINTH ANNUAL GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCING (VC) OF OTHER AUDIO-VISUAL MEANS

NOTICE OF NINTH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the **09th Annual General Meeting ("AGM")** of the Company will be held on **Monday, 07th September, 2026** at 12:30 P.M. (IST) through Video Conference ("VC") or other Audio Video Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 and rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (hereafter referred to as the "Listing Regulations") read with General Circular No. 09/2024 dated September 19, 2024 and the circulars issued earlier in this regard by the Ministry of Corporate Affairs Collectively referred to as "MCA Circulars) and Circular Nos. SEBI HO/CFD/CFD-PGD-2/P/CIR/2024/133 dated October 3, 2024 and the circulars issued earlier in this regard by Securities and Exchange Board of India (SEBI") (Collectively read to as "SEBI Circulars"), to transact the business set out in the Notice of 09th AGM without the physical presence of the members at the common venue. The Notice of 09th AGM and the Integrated Annual Report of the Company for the financial year 2025-26 has been sent electronically to all those members of the Company whose e-mail addresses are registered with the Company/Depository Participant(s), in accordance with the MCA circulars and the SEBI Circulars. Pursuant to above circulars, the requirement of sending physical copies of the Annual Report has been dispensed with. Further, pursuant to Clause 36 of the Listing Regulations, a letter has been sent to all those shareholders whose email ids are not registered with the Company **Skyline Financial Services Pvt Ltd** ("Company's RTA") or their depository participants providing the web link where the notice of 09th AGM and the Integrated Annual Report of the Company for the financial year 2025-26 is hosted.

Physical copies of Annual Report 2025-26 will be sent only to those Members who specifically request for the same. The members of the company can join and participate in the AGM through VC or OAVM facility only.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Listing Regulations and SS-2, the Company is providing the facility to cast vote by electronic mode through Company's RTA on all the resolutions set out in the Notice of AGM in terms of Section 108 of the Companies Act, 2013, read with rules made thereunder.

The details of the facility are given hereunder:

- Date of completion of electronic dispatch of the AGM Notice & Annual Report, (FY 2025-26): Thursday, 13th August, 2026.
- Date and time of commencement of remote e-voting: Friday, 04th September, 2026 at 9:00 A.M. (IST).
- Date and time of end of remote e-voting: Sunday, 06th September, 2026 at 5:00 P.M. (IST).
- The cut-off date as on which the voting of shareholders shall be reckoned: Friday, 28th August, 2026.

In case a person becomes a Shareholder of the Company after the dispatch of AGM Notice but on or before the cut-off date, i.e., Friday, 28th August, 2026, the Shareholder may contact the Company's RTA on the email id, info@skylinerta.com Telephone No: +91 1126812682 to obtain the login ID and Password.

- Remote e-voting by electronic mode shall not be allowed beyond 5:00 P.M. (IST) on Sunday, 06th September, 2026.
- The Shareholder who has casted their vote through the remote e-voting facility may participate in the AGM but shall not be allowed to vote again at the AGM. The Shareholders whose names are recorded as on the cut-off date in the Register of Members or in the list of beneficial holders provided by depositories are only entitled to avail the facility of remote e-voting or voting in the AGM.
- The Shareholder who has casted the vote once on a resolution shall not be allowed to cast again or change it subsequently. The detailed instructions relating to remote e-voting and e-voting during the AGM and for participation in the AGM are provided in the Notes forming part of the AGM Notice.
- Shareholders who have not registered their e-mail address may temporarily get their e-mail address and mobile number registered with Company's RTA, by sending email to info@skylinerta.com
- Any person holding shares in Physical form and non-individual shareholders, who acquires shares of the Company and becomes a shareholder of the Company after sending of the notice and holding shares as of the cut-off date, may obtain the Login ID and Password by sending a request at info@skylinerta.com However, if he/she is already registered with Skyline Financial for remote e-voting then he/she can use his/her existing User Id & Password for casting the vote.
- The Notice of the AGM, along with the procedure for remote e-voting, is also available on the website of The Company at <https://sunrestlivescience.com> and on the website of the RTA at info@skylinerta.com.
- The Company has appointed CS Jinang Dineshkumar Shah from M/s. Jinang Shah & Associates, Practicing Company Secretaries (Membership No. F10649, CP No. 14215) as the Scrutinizer for the remote e-voting as well as the e-voting during the AGM. For any further queries/grievances connect with e-voting, you may refer Frequently Asked Questions (FAQs) and e-voting User Manual for shareholders at info@skylinerta.com contact contact Skyline Financial Services Pvt Ltd at Tel No. +91 1126812682 or the undersigned at D-153/A, First Floor, Okhla Industrial Area, Phase-I, New Delhi - 110020, India.

For and on Behalf of the Board of Directors of
SUNREST LIFESCIENCE LIMITED

Sd/-
NIKHILKUMAR YASHVNTAL THAKKAR
Managing Director
(DIN: 07962800)

Date: 14.08.2026
Place: Ahmedabad